

पुनर्मांक -

परिधि [18/7/2024]

2865

कमांक प्रश्न सं. [क. 2865] / 271 / 2015-16 / ई-टेंडरिंग /

कार्यालय प्रमुख अभियंता

जल संसाधन विभाग

जल संसाधन भवन, तुलसीनगर, भोपाल (म.प्र.)

फोन- 0755-2767635 / 2573438 फेक्स-0755-2552406

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भोपाल, दिनांक 29 फरवरी, 2016

प्रति,

समस्त कार्यपालन यंत्री,
जल संसाधन विभाग,
विभागीय वेब साइट के माध्यम से

विषय:-नवीन निविदा प्रपत्र के "Annexure-G, Joint Venture (J.V.)" एवं "Format:I-1, Financial & Physical Experience Details" के संबंध में संशोधित दिशा-निर्देश।
संदर्भ:-कार्यालयीन पत्र क. 4214 / 271 / 2015-16 / ई-टेंडरिंग भोपाल, दिनांक 30.09.15

दिनांक 01.01.2014 से प्रचलित नवीन निविदा प्रपत्र के "Annexure-G, Joint Venture (J.V.)" के संबंध में उपरोक्त संदर्भित पत्र द्वारा दिशा-निर्देश जारी किये गये थे। उक्त दिशा-निर्देशों में आंशिक संशोधन किया जा रहा है। कृपया भविष्य में आमंत्रित की जाने वाली सभी निविदाओं में इस पत्र द्वारा जारी संशोधित "Annexure-G, Joint Venture (J.V.)" को प्रतिस्थापित किया जाना सुनिश्चित करें।

2. पत्र के साथ संशोधित "Format:I-1, Financial & Physical Experience Details" संलग्न है। कृपया भविष्य में आमंत्रित की जाने वाली सभी निविदाओं में इस संशोधित "Format:I-1, Financial & Physical Experience Details" को प्रतिस्थापित किया जाना सुनिश्चित करें।

संलग्न:-संशोधित "Annexure-G, Joint Venture (J.V.)" एवं
"Format: I-1, Financial & Physical Experience Details".

हस्ता

(एम.जी. चौबे)

प्रमुख अभियंता

जल संसाधन विभाग, भोपाल

पृष्ठा. क. 4214/40 / 271 / 2015-16 / ई-टेंडरिंग / 2132 भोपाल, दिनांक 29 फरवरी, 2016

प्रतिलिपि:-

1. समस्त मुख्य अभियंता, जल संसाधन विभाग, मध्यप्रदेश। विभागीय वेब साइट द्वारा।
2. समस्त अधीक्षण यंत्री, जल संसाधन मंडल, मध्यप्रदेश। विभागीय वेब साइट द्वारा।
3. वेब मैनेजर, कार्यालय परियोजना संचालक, पाईकू, भोपाल की ओर विभागीय पोर्टल पर प्रदर्शित करने हेतु।

संलग्न:- उपरोक्तानुसार संशोधित "Annexure-G, Joint Venture (J.V.)" एवं "Format: I-1, Financial & Physical Experience Details" केवल सरल क. 3 के लिए।

(एम.जी. चौबे)

प्रमुख अभियंता

जल संसाधन विभाग, भोपाल

JOINT VENTURE (J.V.)

If J.V. is allowed following conditions and requirements must be fulfilled –

1. Bids submitted by a joint venture¹ of two or more firms as partners shall comply with the following requirements :
 - a. one of the partners shall be nominated as being *Lead Partner*, and this authorization shall be evidenced by submitting a power of attorney signed by legally authorized signatories of all the partners;
 - b. the bid and, in case of a successful bid, the Agreement, shall be signed so as to be legally binding on all partners;
 - c. the partner in charge² shall be authorized to incur liabilities and receive instructions for and on behalf of any and all partners of the joint venture and the entire execution of the contract, including payment, shall be done exclusively with the partner in charge;
 - d. all partners of the joint venture shall be liable jointly and severally for the execution of the contract in accordance with the contract terms, and a statement to this effect shall be included in the authorization mentioned under [c] above, as well as in the bid and in the Agreement [in case of a successful bid];
 - e. The joint venture agreement should indicate precisely the role of all members of JV in respect of planning, design, construction equipment, key personnel, work execution, and financing of the project³. All members of JV⁴ should have active participation in execution during the currency of the contract. This should not be varied/modified subsequently without prior approval of the employer;
 - f. The joint venture agreement should be registered⁵, so as to be legally valid and binding on all partners; and
 - g. a copy of the Joint Venture Agreement entered into by the partners shall be submitted with the bid⁶.
2. The figures for each of the partners of a joint venture shall be added together to determine the Bidder's compliance with the minimum qualifying criteria required for the bid. All the partners collectively must meet the criteria specified in full. Failure to comply with this requirement will result in rejection of the joint venture's bid.
3. The performance security⁷ of a Joint Venture shall be in the name of the partner *Lead Partner*/joint venture.
4. Attach the power of attorney⁸ of the partners authorizing the Bid signatory(ies) on behalf of the joint venture
5. Attach the agreement among all partners of the joint venture [and which is legally binding on all partners], which shows the requirements as indicated in the Instructions to Bidders'.
6. Furnish details of participation proposed in the joint venture as below:

DETAILS OF PARTICIPATION IN THE JOINT VENTURE

PARTICIPATION DETAILS	FIRM 'A' (Lead Partner)	FIRM 'B'	FIRM 'C'
Financial			
Name of the Banker(s)			
Planning			
Construction Equipment			
Key Personnel			
Execution of Work (Give details on contribution of each)			

1. Joint Venture is an arrangement in which two or more parties undergo an agreement for the purpose of executing a specific task/project and all parties shall be jointly and severally responsible to incur all the liabilities under that task/project, if awarded.
2. Partner in charge - i.e. Lead Partner.
3. This agreement shall also mention the NIT No./System I.D., Name of work, Name of Joint Venture Firm, lead partner and other partners.
4. The lead partner and the other partners shall have minimum 51% and 20 % stake respectively in the Joint Venture.
5. The joint venture agreement should be made on Rs. 1000 Non Judicial stamp Paper, duly Notarized /registered. Each partner of the joint venture shall be individually registered in the appropriate class required for participation in the tender or if eligible for registration, can also participate after having applied for registration in appropriate class.
6. The Joint Venture Agreement entered into by the partners shall be submitted originally in Envelope A and should also be uploaded online (scanned copy) with the bid.
7. The Earnest Money Deposit and performance security of the Joint Venture shall be drawn in favour of the concerned Executive Engineer and on Account of the partner i.e. Lead Partner/joint venture.
8. Power of Attorney shall be prepared separately on Rs. 500 Non Judicial stamp Paper, duly notarized and should be submitted originally in Envelope A (and uploaded online scanned copy) along with joint venture agreement.